

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 152/MP/2024

Subject : Petition under Section 79, 66 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2010 seeking direction for issuance of Renewable Energy Certificates for the period FY 2019-20, FY 2020-21 and FY 2021-22.

Date of Hearing : **22.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEBL).

Respondents : National Load Despatch Centre and Anr.

Parties Present : Ms. Swapna Sheshadri, Advocate, HPSEBL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction against the Respondent No.1, NLDC, to issue the Renewable Energy Certificates to the Petitioner for surplus Non-Solar Renewable Energy procured by it in excess of its Non-Solar Renewable Purchase Obligations for the FYs 2019-20, 2020-21 and 2021-22. Learned counsel further submitted that the Petitioner has complied with the substantive provisions for the issuance of RECs; due to an amendment in the REC Regulations, a delay had occurred in filing the application for revalidation of accreditation and registration for the issuance of REC. Learned counsel submitted that the registration of HPSEB expired on 10.7.2021, and the Petitioner had faced a technical issue while re-registration at the REC web portal; therefore, the Petitioner was unable to complete the re-registration process for making its application for the REC certificates. Learned counsel added that the purported delay in filing the application for issuance of REC, even taking it to be correct, is only procedural in nature and ought not to affect the entitlement of the Petitioner to the RECs. Learned counsel further submitted that the issue involved in the present matter is squarely covered by the earlier decision of the Commission dated 6.1.2024 in Petition No. 70/MP/2023. Learned counsel referred the order of the Commission dated 6.1.2024 and submitted that this Commission has ample powers, including the "Power to Relax" under Regulation 15 of the REC Regulations, 2010, and under Regulation 18 of REC Regulations, 2022, in order to achieve the objective of the regulations. Learned counsel prayed the Commission to exercise the power to relax to enable the issuance of RECs to the Petitioner.

2. None was present on behalf of the Respondents despite the notice.
3. After hearing the learned counsel for the Petitioner, the Commission, while granting the last opportunity, permitted all Respondents to file their reply(s), if any, within two weeks

with a copy to the Petitioner, who may file its rejoinder thereon, if any, within two weeks thereafter.

4. The Petition will be listed for the hearing on **7.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)